

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No.976 OF 2012

STATE OF UTTAR PRADESH

Appellant

VERSUS

RAIS @ BEHRA & ANR.

Respondent(s)

O R D E R

Mr. Ashutosh Bharadwaj, learned counsel, appearing for the State of Uttar Pradesh, states that both the respondents in Criminal Appeal No.976 of 2012 have expired. Respondent No.1 is stated to have died on 25.09.2014 and respondent No.2, on 10.03.2014. Death certificates in relation to both the respondents are placed on record.

In that view of the matter, the appeal stands abated and is accordingly dismissed as such.

All pending applications shall also stand dismissed.

.....J.
(SANJAY KUMAR)

New Delhi
MARCH 16, 2023

ITEM NO.1721

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).976/2012

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAIS @ BEHRA & ANR.
Respondent(s)

Date : 16-03-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
[IN CHAMBER]

For Appellant(s) Mr. Vishwa Pal Singh, AOR
Mr. Adesh Kr. Gill, Adv.
Mr. Jhingan Ashwani Omprakash, Adv.
Mr. Shubham Saxena, Adv.
Mr. Akash, Adv.

For Respondent(s) Mr. Ashutosh Bharadwaj, Adv.

UPON hearing the counsel, the Court made the
following

O R D E R

The criminal appeal stands abated and is dismissed in
terms of the signed order.

All pending applications shall also stand dismissed.

(GAGANDEEP SINGH CHADHA)
SENIOR PERSONAL ASSISTANT

(signed order is placed on file)

(RANJANA SHAILEY)
COURT MASTER (NSH)